

**CH.MANAVENDRANATH ROY
REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)**



**HYDERABAD,
DT:17.05.2018**

ROC.NO.3212/2018-B.SPL.

Sir / Madam,

SUB: NATIONAL COMPANY LAW TRIBUNAL (NCLT) - Filling up of four (04) posts of Judicial Member in the National Company Law Tribunal at different places in the country - Willingness from the officers who fulfil the eligibility criteria - **Called for - Regarding**

REF: Letter No.A-12023/1/2018-Ad.IV, dated 12.04.2018 of the Under Secretary, Government of India, Ministry of Corporate Affairs, New Delhi.

-oOo-

With reference to the above subject and reference cited, it is to inform that the Under Secretary, Government of India, Ministry of Corporate Affairs, New Delhi, in his letter referred to above, stated that the applications are being invited for filling up of four (04) posts of Judicial Member in the National Company Law Tribunal constituted Under Section 408 of the Companies Act, 2013 and that the selected candidates will be required to serve at any of the already constituted NCLT Benches or Benches to be constituted in future in different parts of the country in the phased manner with All India transfers liability as per availability of the vacancies/exigencies of work.

The letter of the Under Secretary, Government of India Ministry of Corporate Affairs, New Delhi, along with its enclosures is placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

Therefore, as directed, you are requested to communicate the same among the District and Sessions Judges who have worked at least for five years as District Judge and satisfies the eligibility criteria as mentioned in the notification, for submitting their willingness to the post of Judicial Member in National Company Law Tribunal, for submission of online application, time allowed is till 30th May, 2018 at 5.30 pm., and print out of the applications after final submission on online portal duly completed may be forwarded to the High Court on or before 05.06.2018 by **SPEED POST or any other source**. The applications received after due date i.e. 05.06.2018 be treated as filed as they being received after the due date.

Yours sincerely,


**REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)** 12/5

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.

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3. The Chief Judge, City Small Causes Court, Hyderabad.

4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**

Adilabad, Anantapuram, chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

5. The Central Project Co-ordinator, High Court of Judicature at Hyderabad.

(with a request to upload the letter of the Under Secretary, Government of India, Ministry of Corporate Affairs, New Delhi along with its enclosures in the High Court's Official website.)



No.A-12023/1/2018-Ad.IV
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan,
New Delhi-110001
Dated: 12th April, 2018.

To

1. Registrars General of All High Courts.
2. Secretaries to Government of India, All Ministries/Departments of the Government of India.
3. All Chief Secretaries to the State Government/Union Territories.
4. Registrar, National Company Law Appellate Tribunal.
5. Secretary, National Company Law Tribunal.
6. Secretary, CCI.
7. Chairperson, IBBI.

Sub: Filling up of 04 (four) posts of Judicial Member in the National Company Law Tribunal (NCLT) - inviting online applications for.

Sir,

I am directed to state that online applications (available on portal <https://apptrbmembermca.gov.in>) are invited for the four post of Judicial Members, National Company Law Tribunal constituted under Section 408 of the Companies Act, 2013:-

2. The selected candidates will be required to serve at any of the already constituted NCLT benches or benches to be constituted in future in different parts of the country in a phased manner with All India transfer liability as per availability of the vacancies/exigencies of work.
3. **Qualifications:** As per the provisions of Section 409(2) of the Companies Act, 2013, a person shall not be qualified for appointment as Judicial Member unless he/she:-
 - ✓(a) is, or has been, a judge of a High Court, or
 - ✓(b) is, or has been, a District Judge for at least five years, or
 - (c) has, for at least ten years been an advocate of a court.

Explanation - For the purposes of clause (c), in computing the period during which a person has been an advocate of a court, there shall be included any period during which the person has held judicial office or the office of a member of a tribunal or any post, under the Union or a State, requiring special knowledge of law after he become an advocate.
4. A person shall not be eligible for appointment as Judicial Member unless he/she has completed the age of 50 (fifty years) [Section 413(2) of Companies Act, 2013] as on the last date of receipt of application.
5. **Terms of Appointment:** The Member(s) will draw pay in the pay level of 15 as per 7th Central Pay Commission plus allowances as admissible. The pay scale and other service conditions would be governed by National Company Law Tribunal (Salaries and Allowances

and other terms and conditions of service of the President and other Members) Rules, 2015. A copy of the rules is also displayed on the website of the Ministry of Corporate Affairs.

6. Every Member shall hold office for a period of five years from the date on which he/she enters upon his/her office, but shall be eligible for re-appointment for another term of 5 years. The term of appointment is, however, subject to the maximum age limit of sixty-five years.

7. Selected candidates will be required to produce a medical fitness certificate before joining.

8. Applications of persons working in Court/Government Service/Public Sector Undertaking/other organizations should be forwarded through proper channel within 15 days from the closing date of online application. The forwarding authorities should also certify (in the format given in Annexure-I of the online application) that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the applicant and that no major/minor penalties have been imposed on the officer during the last ten years. The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant for the last five years. A person selected, if already in Government Service, may retain his/her lien with his/her parent cadre or Ministry or Department, as the case may be, while holding office as such for a period not exceeding one year.

9. Interested persons are advised to visit the portal <https://apptrbmembermca.gov.in>, in order to submit online application from 15th April, 2018. The detailed instruction for filling up the application form online are available on the portal (under notice & instruction heading). Last date for submitting online application is 30th May, 2018 at 05.30 PM.

10. Print out of the applications after final submission on online portal duly completed and through proper channel, wherever applicable, should reach Shri Amar Singh Meena, Director, Ministry of Corporate Affairs, Room No 530, A 'Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by 14th June, 2018.

Yours faithfully,


(Riazul Haque)

Under Secretary to the Govt. of India

Tele: No. 23381349

Copy to:

1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.
2. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website.
3. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

(Certificate to be furnished by the Employer/Head of office/Forwarding authority)

Certified that the particulars furnished by ----- are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified that:-

- (i) There is no vigilance or disciplinary case pending/contemplated against Sh./Smt. -----.
- (ii) His/her integrity is certified.
- (iii) His/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.
- (iv) "No major/minor penalty has been imposed on him/her during the last ten years."
- (v) A list of major/minor penalties imposed on him/her last ten years is enclosed.

Signature-----

Name and Designation-----

Tel. No.-----

Place :

Date:

List of enclosures:

- 1.
- 2.
- 3.
- 4.
- 5.

(Strike out which is not applicable)

Office Seal

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF
TELANGANA AND THE STATE OF ANDHRA PRADESH :: HYDERABAD**

* * *

Date:25-04-2018

To
The Section Officer,
B-Special Section,
High Court of Judicature at Hyderabad.

Sir,

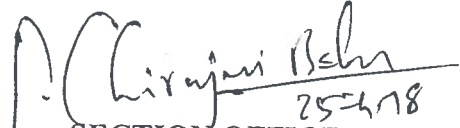
Sub: Filling up of (1) Four posts of Judicial Member in National Company Law Tribunal, (2) Twelve posts of Technical Member in National Company Law Tribunal, and (3) Eleven posts of Judicial Member in Railway Claims Tribunal - Regarding.

Ref: 1. Two letters vide No.A-12023/1/2018-Ad-IV, dated 12-04-2018, received from the Under Secretary to Government of India, Ministry of Corporate Affairs, New Delhi (one for Judicial Member and one for Technical Member).

2. Letter No.2018/E(O)II/1/3, dated 17-04-2018, received from the Under Secretary -II/E(O)II, Government of India, Ministry of Railways, Railway Board, New Delhi.

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As directed, I am herewith forwarding the copies of the three letters cited, for taking necessary steps at your end.


SECTION OFFICER,
J.SPL. (ADMN.) SECTION.